

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
• GENRX PHARMACEUTICALS PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	GENRX PHARMACEUTICALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24.12.2009
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. of corporate debtor/ Limited Liability Identification No. of corporate debtor	U33119MH2009PTC198122
5.	Address of the registered office and principal office (if any) of corporate debtor	Hill Palace, L G 1, Opp. Raunak Tower B, Kokani Pada, Pokharan Road No. 2 Thane, 400610, Maharashtra
6.	Date of closure of Insolvency Resolution Process	28.04.2023
7.	Liquidation commencement date of corporate debtor	28.04.2023 (Order Uploaded on 02.05.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Rajesh Kumar Mittal Regn No. IBBI/IPA-002/IP-N00083/2017-18/10224
9.	Address and e-mail of the liquidator, as registered with the Board	204/A, Navjyoti Darshan CHS, Near Purnima Talkies, Murbad Road, Kalyan (W) – 421301, Maharashtra Email: csrajeshmittal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	204/A, Navjyoti Darshan CHS, Near Purnima Talkies, Murbad Road, Kalyan (W) – 421301, Maharashtra Email: rpgenrx@gmail.com
11.	Last date for submission of claims	02.06.2023

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of liquidation of the **Genrx Pharmaceuticals Private Limited** on **28th April, 2023 (Order Uploaded on 02.05.2023)**

The stakeholders of **Genrx Pharmaceuticals Private Limited** are hereby called upon to submit their claims with proof on or before **2nd June, 2023**, to the liquidator at the address mentioned against item No.10.

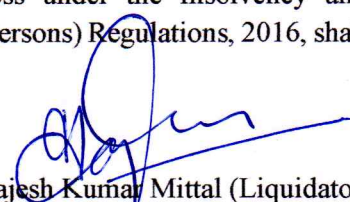
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 2nd May, 2023
Place: Kalyan




Mr. Rajesh Kumar Mittal (Liquidator)
IBBI/IPA-002/IP-N00083/2017-18/10224
For Genrx Pharmaceuticals Private Limited